

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.08**  
**C.P. (IB) No.30/BB/2024**

**IN THE MATTER OF:**

Mrs. Poorna Chandra	...	Petitioner
Vs.		
M/s. Surabhi Chits Ltd.	...	Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 03.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Ms. Lakshmi Menon & Ms. Mansi
For the Respondent	:	Shri Akshay

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. In compliance to the order dated 31.05.2024, the Petitioner has filed a memo along with judicial precedents vide diary no.3799 dated 01.07.2024, and the same is taken on record.
3. List the matter for further consideration on **24.07.2024**.

Sd/-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Sd/-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**